

(2) Ownership of properties by members.

(3) financial claims for and against member/society.

(4) irregularities in conduction of election.

(5) continuance of office bearer for more than permissible tenure.

(6) use of sub-standard material in construction.

(7) non-completion of flats in time.

(8) mis-management in the working of the society etc.

Since the membership in these cooperative group housing societies is about 2 lakhs, the office of the Registrar of Cooperative Societies is not in a position to maintain list of complaints received from different members and different societies. However action is taken against the erring societies/members under the relevant provisions of Delhi Cooperative Societies Act, 1972 and rules framed there under.

In case there is persistent default on the part of the managing Committee, Section 32 of the Act is invoked and committee removed. After normalcy is restored in the society elections are ordered so as to give the management to the democratically elected body.

It is relevant to point out that the Delhi Administration has since amended the Cooperative Societies Rules, 1973 by inserting Rule 41-A in order to place further check on the malpractice of fictions/benami members in the cooperative group housing societies. This has, however, been challenged in the High Court and the matter is subjudice.

(c) Question does not arise.

Development of Hyderabad and Secunderabad

9142. SHRIDATTATRAYA BANDARU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the twin cities of Hyderabad and Secunderabad are facing severe problems for basic civic amenities owing to faster growth;

(b) whether there is any proposal before the Union Government to allot special funds for the twin cities of Hyderabad and Secunderabad for their amenities and over all development on the occasion of 400 the years celebrations; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir. The provision of civic amenities has not been keeping pace with the urban growth.

(b) The Chief Minister of Andhra Pradesh made a request for special grant of Rs. 200 Crores for various works in connection with the 4th Centenary Celebrations of the City of Hyderabad. The Chief Minister was informed that Urban Development is a State subject and therefore it is the responsibility of the State Government to make provisions for taking up the works in urban areas, be it for city beautification or housing or for infrastructure development projects. The Govt. of India does not have any discretionary funds at their disposal for giving to various State Governments. It is, therefore, for the Government of Andhra Pradesh to prepare specific projects under its States Plan schemes.

(c) Does not arise.